S. JAGATHRAKSHAKAN): (a) and (b) The Central Board of Film Certification had been summoned by the National Commission for Scheduled Castes for not arranging a pre-view for the Commission before certifying the film. A Public Interest Litigation was also filed in Mumbai High Court alleging that some dialogues in the film/promos are objectionable and anti-dalit in nature. The States of Punjab, Andhra Pradesh and Uttar Pradesh had banned the exhibition of Film and Andhra Pradesh and Punjab lifted the ban a few days after the release of the film. The producer filed a writ petition in the Supreme Court against the ban. The Apex Court in its judgment dated 19.08.2011 quashed the ban in the state of Uttar Pradesh.

- (c) Yes, Sir.
- (d) The Central Board of Film Certification is a statutory body which carries out its functions as per the provisions of the Cinematograph Act, 1952, Rules and Guidelines framed thereunder. No intervention by the Government was required in this case.

Reservation in Air and Doordarshan

3476. DR. BHALCHANDRA MUNGEKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the reservation for SCs and STs has been implemented in the recruitment of employees in All India Radio and Doordarshan; and
 - (b) the number of SC and ST employees in All India Radio and Doordarshan?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Yes, Sir.

(b) All India Radio

SCs	SIS	Total
2853	1661	4514
Doordarshan		
SCs	STs	Total
2313	1200	3513